

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 9599/2024

(Arising out of impugned final judgment and order dated 28-06-2024 in BA No. 4892/2024 passed by the High Court of Jharkhand at Ranchi)

DIRECTORATE OF ENFORCEMENT

Petitioner(s)

VERSUS

HEMANT SOREN

Respondent(s)

(FOR ADMISSION and I.R. and IA No.153279/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.153282/2024-EXEMPTION FROM FILING O.T. and IA No.153281/2024-PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 29-07-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Mr. S.V. Raju, ASG
Mr. Zoheb Hussain, Adv.
Mr. Annam Venkatesh, Adv.
Mr. Vivek Gurnani, Adv.
Ms. Aakriti Mishra, Adv.
Mr. Arvind Kumar Sharma, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. We are not inclined to interfere with the impugned judgment and order passed by the High Court. The special leave petition is, accordingly, dismissed.
2. However, we clarify that since the observations made by the learned Single Judge of the High Court in the impugned order are with regard to consideration of grant of bail, the same would not influence the learned Trial Court either at the stage of trial or in any other proceeding.
3. Pending application(s), if any, shall stand disposed of.

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(ANJU KAPOOR)
COURT MASTER